

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.77341 of 2019

(Arising out of Order-in-Appeal No.87/HWH/CE/2019-20 dated 31.05.2019 passed by Commissioner (Appeals) of CGST & Excise, Kolkata II)

M/s Bajrangbali Vanijya Pvt. Ltd.

31/32, Milestone, Delhi Road, Pearapore, Sheoraphully, Hooghly-712223

Appellant

VERSUS

Commissioner of CGST & Excise, Howrah

15/1 Strand Road, Kolkata-700001

Respondent

Appearance:

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75042/2022

DATE OF E-HEARING : 25.01.2022

DATE OF DECISION : 25.01.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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